

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:2882
ANSWERED ON:14.03.2011
REFUND OF POST MATRIC SCHOLARSHIP
Bhagora Shri Tarachand

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether there is any law to refund the whole amount of the post matric scholarship meant for the students belonging to Scheduled Castes/ Scheduled Tribes by the Institutes where such students are studying;
- (b) whether the fee taken by technical educational institute, Industrial Training Institute (ITI), colleges in the tribal dominated States like Rajasthan, Madhya Pradesh, Chhattisgarh refund only a fraction of the fee and not in total.
- (c) if so, the reasons for not complying with the rules issued by the Government;and
- (d) the reaction of the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR & EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

(a) to (d) There is no law to refund the whole amount of the post matric scholarships (PMS) meant for the students belonging to Scheduled Castes/ Scheduled Tribes by the Institutes where such students are studying.

As regards Industrial Tainting Institutes, instruction have been issued by the Government that no tuition fee be charged from the trainees of ITIs belonging to SC/ST categories by the State Governments including Rajasthan, Madhya Pradesh, Chhattisgarh. No complaint has been received by this Ministry with regard to fee or scholarship.